

IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.490 of 2024
In
Miscellaneous Jurisdiction Case No.1804 of 2023

Neha Agrawal

... .. Appellant/s

Versus

Sumit Agrawal

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Satyabir Bharti, *Legal Aid Counsel*
Mr.Neha Agrawal (In Person)
For the Respondent/s : Mr.Ranjeet Kumar, Advocate

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

3 18-07-2024 As directed vide order dated 26.06.2024, the report of the Additional Principal Judge, Family Court, Patna has not been received till date. Registry is directed to take steps so that the report is received before the next date.

2. Mr. Satyabir Bharti, learned Legal Aid Counsel submits that there are minor defect(s) which will be removed during the course of the day.

3. Learned Counsel for the respondent submits that the objection has been filed.

4. The party-in-person is permitted to appear online.

5. The appellant would also file an affidavit in reply



before the next date.

6. Post this case on 13.08.2024.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

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